

huous process in which all Public Enterprises participate. It may be added that based on their specific training needs, as identified by various public enterprises, the Government have been organising the participation of the managers in various training programmes including refresher courses in premier training and management development institutions both inside the country and abroad. This will be continued. Details of some of the leading programmes both inside the country and abroad are laid on the Table of the House. [Placed in Library. See No. LT-4616/79]

Oil Import Through Ports Other than Bombay

857. SHRI D. D. DESAI : Will the Minister of Commerce, Civil Supplies and Cooperation be pleased to state:

(a) whether Government propose to consider import of oil through ports other than Bombay;

(b) whether any official Committee has recommended such re-organisation of oil imports through ports other than Bombay; and

(c) if so, what steps are contemplated?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE, CIVIL SUPPLIES AND COOPERATION (SHRI ARIF BAIG) : (a) to (c). V. R. Mehta Committee set up by the Ministry of shipping and Transport had made certain recommendations for import of edible oil cargo through various ports in India including Bombay. The recommendations have been accepted by Government, and the State Trading Corporation, who are the canalising agency for importing edible oil are already handling imported edible oil cargo at Kandla, Madras, Vishakapatnam and Calcutta in addition to Bombay. They are also proposing to provide storage tanks connected with pipelines for direct discharge from ships at New Kandla Port and also requisite storage tanks and railway siding facilities both at Haldia and Budge-Budge.

Execution of Orders Under Cofeposa by State Governments

858. SHRI JANARDHANA POOJARY :
SHRI JAGDISH PRASAD MATHUR :
SHRI EDUARDO FALEIRO :

Will the DEPUTY PRIME MINISTER AND MINISTER OF FINANCE be pleased to state :

(a) whether some of the State Governments have refused to execute orders under

the provisions of the Conservations of Foreign Exchange and Prevention of Smuggling Activities Act 1974; and

(b) if so, the names of these States and Governments reaction thereto ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SATISH AGARWAL) : (a) and (b). The State Governments of West Bengal and Tamil Nadu have communicated their decision not to issue any orders of detention under the Conservation of Foreign Exchange and Prevention of Smuggling Activities Act, 1974. In view of this, it was decided that future detention orders in respect of persons within these States would be issued by the Central Government or its specially empowered officer. These detention orders are, however, being duly executed by the concerned State Governments.

International Tourist Centres in each State

859. SHRI JANARDHANA POOJARY :
SHRI MADHAVRAO SCINDIA :

Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state :

(a) whether Government propose to develop two international tourist centres in each State; and

(b) if so, the details thereof ?

THE MINISTER OF TOURISM AND CIVIL AVIATION (SHRI PURUSHOTTAM KAUSHIK) : (a) and (b). Yes, Sir.

A statement showing tourist centres selected for development in the Central Sector in the Sixth Plan is attached.

Details of development to be undertaken and the quantum of resources to be made available for each scheme within the overall Sixth Plan allocation are being worked out in consultation with the State Government. In addition, in centres already developed in various States/Union Territories further facilities will continue to be provided in the Sixth Plan period. Also the Central Department of Tourism will continue to publicise and project abroad other places of tourist interest in each State/Union Territory including those developed by the States or by the Centre.